

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.128. **IA/176(AHM)2022**
ITEM No. 129. **IA/384(AHM)2022** in
CP(IB) 685 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Padam Electronics

.....Applicant

V/s

Superchem Coatings Pvt Ltd

.....Respondent

Order delivered on ..05/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Lalit M. Patel, Advocate for the Applicant in
IA/176(AHM)2022
Mr. Abhishek Anand and Mr.Nikhil Jain, Advocates, for
the Respondent/RP.

For the Respondent

: Mr. Abhishek Anand and Mr.Nikhil Jain, Advocates for
the Applicant in IA/384(AHM)2022
Mr. Lalit M. Patel, Advocate for the Respondent.

ORDER

IA/176(AHM)2022 is filed by HDFC Bank for direction to the Resolution Professional (RP) to refund a certain sum of money.

Reply is filed.

The pleadings are complete.

IA/384(AHM)2022 is filed by the RP for claiming fees. We direct the Ld. Counsel for the RP to appear physically and argue the matter.

Matter stands adjourned to 05.09.2022

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

MADAN B GOSAVI
MEMBER (JUDICIAL)